

Bhiwandi for their livelihood since sufficient number of textile mills are not available in Andhra Pradesh;

(b) the steps Government propose to take to uplift the socio-economic conditions of textile workers in Andhra Pradesh?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No. such migration of weavers has been reported to the Central Government.

(b) A statement is given below.

STATEMENT

(1) In order to develop the handloom industry and improve the socio-economic and living condition of handloom weavers, Central Government is implementing the following schemes in all the States of the country, including Andhra Pradesh:

- (i) Share capital assistance to handloom weavers to enrol them as members of cooperative societies;
- (ii) Assistance for modernisation of looms;
- (iii) Financial assistance to State Handloom Development Corporations and Handloom Cooperative Societies for setting up pre-loom and post-loom processing facilities;
- (iv) Market Development Assistance Scheme which has replaced the erstwhile schemes of special rebate, share capital assistance to State Apex Cooperative Societies and Handloom Development Corporations and managerial subsidy to Primary Societies;

- (v) Janta Cloth Scheme;
- (vi) Thrift Fund Scheme;
- (vii) Workshed-cum-Housing Scheme;
- (viii) Hank Yarn Obligation Scheme;
- (ix) Loan assistance to the National Cooperative Development Corporation for setting up of weavers cooperative spinning mills and expansion of capacity in the existing mills to build up captive production for the handloom sector;
- (x) Setting up of yarn depots through the National Handloom Development Corporation for supply of yarn to handloom weavers at mill-gate prices; and
- (xi) Setting up of the National Handloom Development Corporation with the main aim of supplying yarn to the handloom sector.

The above schemes will be implemented in all States including Andhra Pradesh in future also.

(2) Government of India have set up Powerloom Service Centres in Andhra Pradesh through the South India Textile Research Association in order to make the production in the powerloom sector more remunerative through product diversification and improved production techniques.

Precautions Laid Down for AIDS Cases by Centre for Disease Control and WHO

1519. SHRI BANWARI LAL PUROHIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether standard precautions laid down by the Centre for Disease Control and WHO have not been followed while handling the AIDS infected Zambian diplomat in AIIMS;

(b) if so, whether Government propose to issue instructions to Government Hospitals to follow the directives of the Centre for Disease and WHO in handling AIDS patients; and

(c) the other steps Government propose to take to ensure that in future lapses in handling AIDS patients may not held?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) The procedures laid down internally at AIIMS for dealing with HIV positive cases had been followed. However, AIIMS is now evolving clear guidelines regarding labelling of blood and other specimens so that the possibility of transmission to health workers can be eliminated.

(b) and (c). Government has drawn up guidelines for clinical management of HIV infected persons and AIDS cases. Ten medical colleges including All India Institute of Medical Sciences have been identified in different States where the AIDS units are being established. These guidelines are constantly under review and will be modified as and when needed. The Directorate General of Health Services has reviewed the infection control measures with the Medical Superintendents of major hospitals in the country with the view to formulate guidelines and suggesting procedures for infection control.

The Directorate General of Health Services is also examining the existing guidelines and procedures for management of AIDS cases and associated arrangements for handling and disposal of dead-bodies.

Unauthorised Constructions in DDA Flats

1520. SHRI BANWARI LAL PUROHIT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have directed the Delhi Administration/DDA to stop the demolitions of unauthorised constructions forthwith;

(b) whether it is a fact that a large number of unauthorised construction took place in Delhi particularly in DDA flats during the year 1989; and

(c) if so, the steps taken of proposed to be taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir,

(b) and (c). New Delhi Municipal Committee has reported that there is no large scale unauthorised construction in their jurisdiction. However, Delhi Development Authority and Municipal Corporation of Delhi have reported unauthorised constructions in their respective jurisdictions, including in DDA flats. Action has been taken by all the three authorities under the law and the enforcement machinery has been activated. Under instructions from the Lt. Governor, a Control Room has been established to facilitate reporting of unauthorised constructions/encroachment by the public.

Setting up of Institute Like A.I.I.M.S. at Jaipur.

1521. SHRI NATHU SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in order to provide better Medical facilities to masses in Rajasthan,